

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

IA 2262/2024 IN C.P. (IB)/973(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: BANK OF INDIA VS FROST INTERNATIONAL
LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2262/2024 –

1. Mr. Tushad Kakalia, Advocate a/w Ms. Astha Ojha, Advocate i/b DSK Legal appeared for the Applicant.
2. Registry is direct issue notice to Respondent Enforcement Directorate to file reply within two weeks and serve copy of the reply to the Applicant at least two days before the next date of hearing.
3. List this IA on **11.06.2024** for hearing.
4. Registry is directed to accept hard copies of the IA.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)